

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 4102/2014

New Delhi, this the 03rd day of February, 2020



**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Smt. Sunil Yadav
Aged 42 years
D/o Sh. Hoshiyar Singh Yadav
W/o Mahendra Singh
H.No. 329, Sect. 10 A
Gurgaon, Haryana. Applicant

Versus

Union Public Service Commission
Dholpur House, Sahanjahan Road
New Delhi. Respondent

(through Sh. R.V. Sinha with Sh. Amit Sinha)

ORDER(ORAL)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman

The applicant was a candidate for recruitment to the post of Education Officer/Assistant Director of Education, Government of NCT of Delhi; undertaken by the respondents herein. At an advanced stage of selection, the respondents issued letter dated 06.03.2014 stating that the candidature of the applicant has been cancelled, because she does not possess the essential experience related qualifications. This OA was filed challenging the communication

dated 06.03.2014 and for direction to the respondents to consider her case.



2. The OA was filed way back in the year 2014. On 20.11.2014, the OA was listed, and on that date, learned counsel for the applicant sought adjournment. Same thing was repeated on 01.12.2014. On 10.12.2014, the OA was adjourned to enable the applicant to file neat copy of dim annexures. It appears that, the learned counsel for the applicant or her counsel do not have any interest. The OA was listed on 27.01.2020. There was no representation for the applicant and we directed it to be listed today. There is no representation today also. For the past six years, the OA remained without admission.

3. We do not find any merit in the OA and accordingly, the same is dismissed. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/ns/